courtkutchehry.com

Company : CourtKutchehry
Website : www.courtkutchehry.com
Printed For :
Date : 17/09/2026

**(2020) 01 MP CK 0085**

**In the Madhya Pradesh High Court**

**Case No :** Miscellaneous Criminal Case No. 54524 Of 2019

Rajeen Koli And Anr. — APPELLANT

Vs

State Of Madhya Pradesh — RESPONDENT

**Date of Decision :** 22-01-2020

**Acts Referred:**
Code Of Criminal Procedure, 1973 — Section 439
Indian Penal Code, 1860 — Section 420

**Citation :** (2020) 01 MP CK 0085

**Hon'ble Judges :** Sheel Nagu, J

**Bench :** Single Bench

**Advocate :** Dheerendra Singh, Naval Gupta

**Final Decision :** Allowed

## Judgement

Learned counsel for the rival parties are heard.

This is 1st bail application u/S.439 CrPC filed by the petitioners for grant of bail.

Petitioners have been arrested on 16.12.2019 by Police Station Kotwali Vidisha District Vidisha (M.P.) in connection with Crime No.708/2019 registered in relation to the offences punishable u/S. 420 of IPC.

Learned Panel Lawyer for the State opposed the application and prayed for its rejection by contending that on the basis of the allegations and the material available on record, no case for grant of bail is made out.

Petitioners are alleged with cheating. Though investigation in the matter is not complete but appears to be nearing completion. Looking to the period of custody, further custodial interrogation of petitioners may not be necessary. Factum of cheating is yet to be established.

In view of above and looking to the fact that early conclusion of the trial is a bleak possibility and prolonged pre-trial detention being an anathema to the concept of liberty and the material placed on record does not disclose the

Downloaded from CourtKutchehry — https://dev.courtkutchehry.com/judgments/rajeen-koli-and-anr-appellant-hash-… 

possibility of the petitioners fleeing from justice, this Court though is inclined to extend benefit of bail to the petitioners but with certain stringent conditions in view of pendency of investigation.

Accordingly, without expressing any opinion on merits of the case, this application is allowed and it is directed that the petitioner No.1- Rajeesh Koli and petitioner No.2- Ranu Shah be released on bail on furnishing a personal bond in the sum of Rs. 50,000/- (Rs. Fifty Thousand only) each with two solvent sureties of the like amount to the satisfaction of the concerned Trial Court.

This order will remain operative subject to compliance of the following conditions :-

1. The petitioners will comply with all the terms and conditions of the bond executed by them;

2. The petitioners will cooperate in the investigation/trial, as the case may be;

3. The petitioners will not indulge themselves in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;

4. The petitioners shall not commit an offence similar to the offence of which they are accused;

5. The petitioners will not seek unnecessary adjournments during the trial;

6. The petitioners will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be;

7. The petitioners shall appear and mark their presence before the concerned police station once every week, till conclusion of investigation.

A copy of this order be sent to the Court concerned for compliance.

Downloaded from CourtKutchehry — https://dev.courtkutchehry.com/judgments/rajeen-koli-and-anr-appellant-hash-… 